

**SUPREME COURT OF INDIA**

Laxmi Kant Pandey

Vs.

Union of India (UOI)

(Dr. A. S. Anand , C.J., M. Srinivasan and R. C. Lahoti JJ.)

30.08.1999

**ORDER**

The Text below is only a summarized version of the order pronounced

Matter related to inter-country adoptions. Attorney General of India demanded that period of three months permitted for biological parents to relinquish their child needs to be reduced because experience had shown that only 10-15 days period is generally taken by parents to make up their mind. Supreme Court reduced period from three to two months.